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Court No.2

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A. No.959 of 1990

Chhotey Lal Applicant

Versus

Union of India & Others..... Respondents

Hon. Mr. Justice K. Nath, V.C.

Hon. Mr. A. B. Gorthi, Member(A)

(By Hon. Mr. Justice K. Nath, V.C.)

This application under Section 19 of the Administrative Tribunals Act, 1985 is for a direction to the respondents to regularise the services of the applicant. Notices were issued by registered post on 14.12.90 to the respondents to show cause why the petition may not be admitted with a stipulation that the case may be disposed of finally if possible. Notices are presumed served. No reply has been filed.

2. The statement of case is that sometime in the year 1956 the applicant was appointed as a Casual Mali in the office of respondent No.3 but despite repeated requests he has not yet been regularised whereas persons engaged as Casual Labour much later i.e. Mahadeo in the year 1963, Shyam Lal Pandey and Bachchu Lal have been regularised. The learned counsel for the applicant says that no order rejecting the applicant's prayer for regularisation has yet been issued by the respondents. In the circumstances, we dispose of this case with a direction to respondent No.3 to consider the applicant's

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claim for regularisation within two months by a
speaking order from the date of receipt of a copy
of this order.

Anand Singh
Member (A)

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Vice Chairman

Dated the 25th April, 1991.

RKM